

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

FRIDAY, MARCH 7, 2014

GOVERNMENT BUSINESS

1. National Anthem.
2. Address by the Governor under Article 176 of the Constitution of India.
3. The Speaker to announce the Report of the Business Advisory Committee under Rule 230.
4. Shri Prestone Tynsong, Minister in-charge, Parliamentary Affairs to move :-

“That this House agrees to the allocation of time proposed by the Business Advisory Committee in regard to the various items of Business for the current Session”.
5. The Speaker to announce the name of Members nominated by him to the Panel of Chairmen under Rule 9(1).
6. Dr. Mukul Sangma, Chief Minister in-charge, Finance to present the following :-
 - (i) Finance Accounts (Volume 1 & 2) of 2012 – 13.
 - (ii) Appropriation Accounts, 2012-13.
7. Dr. Mukul Sangma, Chief Minister in-charge, Mining & Geology to lay the Thirty First Annual Report of the Meghalaya Mineral Development Corporation Limited for the year 2011 -2012.
8. Dr. Mukul Sangma, Chief Minister in-charge, Commerce & Industries to lay the 57th Annual Report (2011 – 12) of the Mawmluh Cherra Cements Limited.

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9. Shri Prestone Tynsong, Minister in-charge, Forests & Environment to lay the Notification No.FOR.111/2007/170, dt. 11-10-2013.
10. Smti. Deborah C. Marak, Minister in-charge Social Welfare to lay the Annual Report of the Commissioner for Persons with Disabilities for the years 2009-10, 2010-11, 2011-12, 2012-13.
11. Shri Clement Marak, Minister in-charge, Power to lay a Report of the Meghalaya Energy Corporation Limited on the construction of Myntdu Leshka H. E. Project (3 x 42 MW), Jaintia Hills District, Meghalaya.
12. Smti. Roshan Warjri, Minister in-charge, Power to lay a Report of the Meghalaya Police (Amendment) Ordinance, 2014.
13. (a) Smti. Roshan Warjri, Minister in-charge, Home(Police) to beg leave to introduce the Meghalaya Police (Amendment) Bill, 2014.
(b) If leave be granted to introduce the Bill.
14. (a) Dr. Mukul Sangma, Chief Minister in-charge, Political to beg leave to introduce the Meghalaya Lokayukta Bill, 2014.
(b) If leave be granted to introduce the Bill.
15. Smti. R. Warjri, Minister in-charge, Home (Police) to move an amendment for reconsideration of the Poison (Meghalaya Amendment) Bill, 2013 with the following observation from the Hon'ble Governor :

The word 'Voluntarily' be inserted between the words 'who' and 'causes' appearing in the first line of Section 6B of the proposed Bill.
16. Obituary References.

*Shillong,
the 6th March, 2014.*

*Secretary,
Meghalaya Legislative Assembly.*